

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

C I V I L A P P E A L N O . 1 6 6 6 O F 2 0 0 8  
[Arising our of SL P (C) No(s).8 2 1 7 / 2 0 0 6 ]

K E N D R I Y A V I D Y A L A Y A S A N G A T H A N & A N R .

Appellant (s)

V E R S U S

S A T B I R S I N G H M A H L A

Respondent(s)

Date: 2 9 / 0 2 / 2 0 0 8 This matter was called on for judgment today.

For Petitioner(s)

Mr. S. Rajappa, Adv.

For Respondent(s)

Dr. Sushil Balwad a, Adv.

Hon'ble Mr. Justice Mark a ndey Katju pronounced the judgment of the Bench comprising Hon'ble Mr. Justice H.K. Sema and His Lordship.

Leave granted.

We set aside the impugned judgment of the High Court as well as the Tribunal and restore the order of removal passed against the respondent. The appeal stands allowed in terms of the signed order. No costs.

( Ravi P. Verm a )  
Court Master

( Anand Singh )  
Court Master

[Signed reportable judgment is placed on the file]